

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 105
40(ND)/2012

IN THE MATTER OF:

Sh. Ramandeep Singh Ahluwalia & Ors. ... Petitioner/Applicant
v.
M/s. Suntime Energy Ltd. & Ors. ... Respondent

Order Under Section 397/398

Order delivered on 22.09.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Ms. Bhavya Bhatia, Ms. Vaishnavi Prakash, Advs.
(for P-1 to P-2)
For the Respondent : Mr. P. Nagesh, Sr. Adv., Mr. Shailesh Suman, Adv.
for the R-1 to R-3,
Mr. Arun Saxena, Ms. Nalini, Advs. for the R-7 to
R-9,
Mr. Ashutosh Gupta, Adv.

ORDER

Cont-P-06/2022, Cont-P-04/2022, IA (CA)-84/2021, CA-422/2021, CA-427/2021, CA-1356/2018

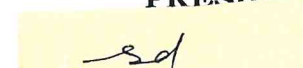
Ld. Counsels for the Petitioner are present.

Ld. Counsels for the Respondent No. 1 to 3 and Respondent No. 7 & 9 are also present.

It is stated by both the sides that talks of settlement did not fructify.

At the request of the Ld. Counsel, list the matter again on 06.10.2022.


(RAMALINGAM SUDHAKAR)
PRESIDENT


(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)